

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.76394 of 2017

(Arising out of Order-in-Appeal No.06/Pr.Commr/ST-I/Kol/2017-18 dated 28.04.2017 passed by Principal Commissioner of Service Tax-I, Kolkata)

M/s Simoco Systems & Infrastructure Solutions Ltd.

(Godrej Genesis Building (2nd Floor), Block EP & GP, Sector-V
Salt Lake Electronics Complex, Kolkata-700 091)

Appellant

VERSUS

Commr. of Service Tax-I, Kolkata

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kol-700 107)

Respondent

APPEARANCE

None for the appellant

Mr. Debapriya Sue, Authorized Representative, for the respondent

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

FINAL ORDER NO. -76640/2025

Date of Hearing : 25.06.2025

Date of Decision : 25.06.2025

Per : R. MURALIDHAR :

The appellant has produced copies of SVLDRS-1 & SVLDRS-4, as proof for discharging of their liability. Accordingly, the appeal is dismissed as infructuous.

(Pronounced and dictated in the open court)

Sd/-

**(Rajeev Tandon)
Member (Technical)**

Sd/-

**(R. Muralidhar)
Member (Judicial)**

SB